

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-50/1997/1250/A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
Smti. Arunima Deka,  
Principal Judge, Family Court,  
Barpeta.

Dated Guwahati, the 22<sup>nd</sup> February, 2021

Sub:- **Casual leave.**

Ref:- Your letter No. F.C.(B)/2021/96 dtd. 19.02.2021.

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave on 20.02.2021 along with station leave permission, with your official vehicle, at your own cost, from the evening of 19.02.2021 till the morning of 22.02.2021, has been granted. The District and Sessions Judge, Barpeta and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

1252

**Memo NO.HC.VII-50/1997/1251-1A, dated 22.2.2021**

Copy to:

1. The District and Sessions Judge, Barpeta.
2. The Project Manager, Gauhati High Court

  
**JT.REGISTRAR (VIGILANCE)**

Pda